

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 62 of 99  
(OA 1054 of 96)

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman  
Hon'ble Mr.B.P.Singh, Administrative Member

PABITRA KR. GHOSH

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.C.Sinha, counsel

For the respondents: Mr.S.Chaudhury, counsel

Heard on : 7.4.2000

Order on : 7.4.2000

O R D E R

S.N.Mallick, VC

We have heard Mr.B.C.Sinha, 1d. counsel appearing for the applicant and Mr.S.Chaudhury, 1d. counsel appearing for the respondents. When this Contempt Application is taken up for orders today, Mr. Sinha, 1d. counsel for the applicant submits that all the reliefs as granted by the Tribunal as per order dated 29.12.97 passed in OA 1054 of 96 have since been given to the applicant. Under such circumstances, the applicant does not want to proceed with this Contempt Application.

2. After going through the records, we do not find any substance to proceed against the respondents. The Contempt Application is dismissed.

*2nd Jan 2000*

MEMBER (A)

in

*[Signature]*  
VICE-CHAIRMAN